

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 593/99

Friday the 28th day of May 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

1. Indo Norwegian Project Employees Association (Regd.No.112 of 1970), Integrated Fisheries Project, Fine Arts Avenue, Kochi-16 represented by its Joint Secretary Shri C.John Chellappan, S/o Y. Nesayyan, R/o Anugraha 31/1136-A Bhuvaneswari Road, Ponnurunny, Vytila, Kochi-19.
2. V.U.Hussan
S/o Unny
Junior Deck Hand
Integrated Fisheries Project Kochi-16
R/o Vadukka Parambil
Malipuram, Ernakulam.

...Applicants.

(By advocate Mr T.C.Govindaswamy)

Versus

1. Union of India represented by
The Secretary to the Government of India
Ministry of Agriculture
Dept. of Animal Husbandry & Dairying
Krishi Bhavan, New Delhi.
2. The Director
Integrated Fisheries Project
Kochi-16.

...Respondents.

(Respondents' Advocate: Mr Rajendra Kumar)

The application having been heard on 28th May 1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The first applicant is Indo Norwegian Project Employees Association (Regd. No.112 of 1970), Integrated Fisheries Project, represented by its Joint Secretary Shri John Chellappan and the second applicant is V.U.Hussan, Junior Deck Hand working in the Integrated Fisheries Project, Kochi. The grievance of the applicants is that they belong to a category of employees whose nature of work involves risks and are entitled to risk allowance as recommended by the Fifth Central Pay Commission in its reported paragraph 106.30 and that despite the fact that before the conciliation officer under the Industrial Disputes Act, the second respondent made a

statement that the proposal to grant risk allowance has been forwarded to the Ministry for its decision, no decision in this behalf has been taken and the applicants are deprived of the benefits. Therefore, the applicants have filed this application praying that the first respondent may be directed to take a decision on the proposal submitted by the second respondent on the question of grant of risk allowance to the employees working in the (i) Processing (ii) Gear (iii) Workshop (iv) Ice Plant (v) Life Raft and (vi) Floating Staff Sections of the Integrated Fisheries Project, forthwith and to communicate the same to the applicants within a time limit as fixed by the Tribunal.

2. When the application came up today, learned counsel for the respondents stated that the application may be disposed of giving the first respondent a period of four months to take a decision. Applicants are also agreeable to this course.

3. In the result, the application is disposed of directing the first respondent to take a decision on the proposal submitted by the second respondent regarding grant of risk allowance within a period of four months from the date of receipt of a copy of this order.

Dated 28th May 1999.


(A.V. HARIDASAN)

VICE CHAIRMAN

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